

## INDIAN INCOME TAX RETURN

(For individuals and HUFs having income from a proprietary business or profession)  
(Please see rule 12 of the Income-tax Rules,1962)  
(Also see attached instructions)

Assessment Year

2015-16

## Part A-GEN

## GENERAL

PERSONAL INFORMATION	First name	Middle name	Last name	PAN	
	Flat/Door/Block No	Name Of Premises/Building/Village		Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Individual <input type="checkbox"/> HUF	
	Road/Street/Post Office	Area/locality		Date of Birth/Formation (DD/MM/YYYY)	
				Do you have Aadhaar Number? (in case of individual) <input type="checkbox"/> Yes <input type="checkbox"/> No. If Yes, please provide	
	Town/City/District	State	Pin code	Sex (in case of individual) (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Male <input type="checkbox"/> Female	
		Country			
	Residential/Office Phone Number with STD code / Mobile No. 1		Mobile No. 2		Employer Category (if in employment) (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Govt. <input type="checkbox"/> PSU <input type="checkbox"/> Others
	Email Address-1 (self)		Income Tax Ward/Circle		
	Email Address-2		Passport No. (Individual) (If available)		
	FILING STATUS	(a) Return filed (Tick) [Please see instruction number-7] <input type="checkbox"/> On or Before due date -139(1) <input type="checkbox"/> After due date -139(4) <input type="checkbox"/> Revised Return- 139(5), <input type="checkbox"/> Modified return- 92CD <input type="checkbox"/> under section 119(2)(b), or In response to notice <input type="checkbox"/> 139(9)-Defective <input type="checkbox"/> 142(1) <input type="checkbox"/> 148 <input type="checkbox"/> 153A/153C			
(b) If revised/Defective/Modified, then enter Receipt No. and Date of filing original return (DD/MM/YYYY)		/ /			
(c) If filed, in response to a notice u/s 139(9)/142(1)/148/153A/153C enter date of such notice, or u/s 92CD enter date of advance pricing agreement		/ /			
(d) Residential Status (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Resident <input type="checkbox"/> Non-Resident <input type="checkbox"/> Resident but Not Ordinarily Resident					
(e) Whether any transaction has been made with a person located in a jurisdiction notified u/s 94A of the Act? <input type="checkbox"/> Yes <input type="checkbox"/> No					
(f) Are you governed by Portuguese Civil Code as per section 5A? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No (If "YES" please fill Schedule 5A)					
(g) Whether this return is being filed by a representative assessee? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If yes, furnish following information -					
(1)		Name of the representative			
(2)		Address of the representative			
(3)		Permanent Account Number (PAN) of the representative			
(h) In case of non-resident, is there a permanent establishment (PE) in India? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No					
AUDIT INFORMATION	(a) Are you liable to maintain accounts as per section 44AA? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No				
	(b) Are you liable for audit under section 44AB? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No				
	(c) If (b) is Yes, whether the accounts have been audited by an accountant? (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No If Yes, furnish the following information below				
	(1)	Date of furnishing of the audit report (DD/MM/YYYY) / /			
	(2)	Name of the auditor signing the tax audit report			
	(3)	Membership no. of the auditor			
	(4)	Name of the auditor (proprietorship/ firm)			
(5)	Permanent Account Number (PAN) of the proprietorship/ firm				
(6)	Date of report of the audit				

For Office Use Only

For Office Use Only

Receipt No

Date

Seal and Signature of receiving official

(d)	If liable to furnish other audit report, mention the date of furnishing the audit report? (DD/MM/YY) (Please see Instruction 6))												
	92E						115JC						

NATURE OF BUSINESS	NATURE OF BUSINESS OR PROFESSION, IF MORE THAN ONE BUSINESS OR PROFESSION INDICATE THE THREE MAIN ACTIVITIES/ PRODUCTS			
	S.No.	Code [Please see instruction No.7(i)]	Trade name of the proprietorship, if any	Description
	(i)			
	(ii)			
	(iii)			

**Part A-BS** BALANCE SHEET AS ON 31<sup>ST</sup> DAY OF MARCH, 2015 OF THE PROPRIETARY BUSINESS OR PROFESSION (fill items below in a case where regular books of accounts are maintained, otherwise fill item 6)

SOURCES OF FUNDS	1 Proprietor's fund				
		a	Proprietor's capital		a
	b	Reserves and Surplus			
	i	Revaluation Reserve	bi		
	ii	Capital Reserve	bii		
	iii	Statutory Reserve	biii		
	iv	Any other Reserve	biv		
	v	Total (bi + bii + biii + biv)		bv	
	c	Total proprietor's fund (a + bv)		1c	
SOURCES OF FUNDS	2 Loan funds				
		a	Secured loans		
		i	Foreign Currency Loans	ai	
		ii	Rupee Loans		
		A	From Banks	iiA	
		B	From others	iiB	
		C	Total (iiA + iiB)	iiC	
		iii	Total (ai + iiC)		aiii
		b	Unsecured loans (including deposits)		
		i	From Banks	bi	
	ii	From others	bii		
	iii	Total (bi + bii)		biii	
	c	Total Loan Funds (aiii + biii)		2c	
	3	Deferred tax liability		3	
	4	Sources of funds (1c + 2c + 3)		4	
APPLICATION OF FUNDS	1 Fixed assets				
		a	Gross: Block	1a	
		b	Depreciation	1b	
		c	Net Block (a - b)	1c	
		d	Capital work-in-progress	1d	
		e	Total (1c + 1d)		1e
		2	Investments		
		a	Long-term investments		
		i	Government and other Securities - Quoted	ai	
		ii	Government and other Securities - Unquoted	aii	
	iii	Total (ai + aii)		aiii	
	b	Short-term investments			
	i	Equity Shares, including share application money	bi		

	ii	Preference Shares	bii		
	iii	Debentures	biii		
	iv	Total (bi + bii + biii)			biv
	c	Total investments (aiii + biv)			2c
	3	Current assets, loans and advances			
	a	Current assets			
	i	Inventories			
	A	Stores/consumables including packing material	iA		
	B	Raw materials	iB		
	C	Stock-in-process	iC		
	D	Finished Goods/Traded Goods	iD		
	E	Total (iA + iB + iC + iD)			iE
	ii	Sundry Debtors			aii
	iii	Cash and Bank Balances			
	A	Cash-in-hand	iiiA		
	B	Balance with banks	iiiB		
	C	Total (iiiA + iiiB)			iiiC
	iv	Other Current Assets			aiv
	v	Total current assets (iE + aii + iiiC + aiv)			av
	b	Loans and advances			
	i	Advances recoverable in cash or in kind or for value to be received	bi		
	ii	Deposits, loans and advances to corporates and others	bii		
	iii	Balance with Revenue Authorities	biii		
	iv	Total (bi + bii + biii)			biv
	c	Total of current assets, loans and advances (av + biv)			3c
	d	Current liabilities and provisions			
	i	Current liabilities			
	A	Sundry Creditors	iA		
	B	Liability for Leased Assets	iB		
	C	Interest Accrued on above	iC		
	D	Interest accrued but not due on loans	iD		
	E	Total (iA + iB + iC + iD)			iE
	ii	Provisions			
	A	Provision for Income Tax	iiA		
	B	Provision for Wealth Tax	iiB		
	C	Provision for Leave encashment/Superannuation/Gratuity	iiC		
	D	Other Provisions	iiD		
	E	Total (iiA + iiB + iiC + iiD)			iiE
	iii	Total (iE + iiE)			diii
	e	Net current assets (3c – diii)			3e
	4	a	Miscellaneous expenditure not written off or adjusted	4a	
		b	Deferred tax asset	4b	
		c	Profit and loss account/ Accumulated balance	4c	
		d	Total (4a + 4b + 4c)		4d
	5	Total, application of funds (1e + 2c + 3e + 4d)			5
NO ACCOUNT CASE	6	In a case where regular books of account of business or profession are not maintained - (furnish the following information as on 31 <sup>st</sup> day of March, 2015, in respect of business or profession)			
		a	Amount of total sundry debtors		6a
		b	Amount of total sundry creditors		6b
		c	Amount of total stock-in-trade		6c
		d	Amount of the cash balance		6d

**Part A-P & L**
**Profit and Loss Account for the financial year 2014-15** (fill items 1 to 52 in a case where regular books of accounts are maintained, otherwise fill item 53)

CREDITS TO PROFIT AND LOSS ACCOUNT	<b>1</b>	<b>Revenue from operations</b>					
	<b>A</b>	<b>Sales/ Gross receipts of business (net of returns and refunds and duty or tax, if any)</b>					
		<b>i</b>	<b>Sale of goods</b>	<b>i</b>			
		<b>ii</b>	<b>Sale of services</b>	<b>ii</b>			
		<b>iii</b>	<b>Other operating revenues (specify nature and amount)</b>				
		<b>a</b>		<b>iiia</b>			
		<b>b</b>		<b>iiib</b>			
		<b>c</b>	<b>Total (iiia + iiib)</b>	<b>iiic</b>			
		<b>iv</b>	<b>Total (i + ii + iiic)</b>			<b>Aiv</b>	
		<b>B</b>	<b>Duties, taxes and cess received or receivable in respect of goods and services sold or supplied</b>				
		<b>i</b>	<b>Union Excise duties</b>	<b>i</b>			
		<b>ii</b>	<b>Service tax</b>	<b>ii</b>			
		<b>iii</b>	<b>VAT/ Sales tax</b>	<b>iii</b>			
		<b>iv</b>	<b>Any other duty, tax and cess</b>	<b>iv</b>			
		<b>v</b>	<b>Total (i + ii + iii + iv)</b>			<b>Bv</b>	
	<b>C</b>	<b>Total Revenue from operations (Aiv + Bv)</b>				<b>1C</b>	
DEBITS TO PROFIT AND LOSS ACCOUNT	<b>2</b>	<b>Other income</b>					
		<b>i</b>	<b>Rent</b>	<b>i</b>			
		<b>ii</b>	<b>Commission</b>	<b>ii</b>			
		<b>iii</b>	<b>Dividend income</b>	<b>iii</b>			
		<b>iv</b>	<b>Interest income</b>	<b>iv</b>			
		<b>v</b>	<b>Profit on sale of fixed assets</b>	<b>v</b>			
		<b>vi</b>	<b>Profit on sale of investment being securities chargeable to Securities Transaction Tax (STT)</b>	<b>vi</b>			
		<b>vii</b>	<b>Profit on sale of other investment</b>	<b>vii</b>			
		<b>viii</b>	<b>Profit on account of currency fluctuation</b>	<b>viii</b>			
		<b>ix</b>	<b>Agricultural income</b>	<b>ix</b>			
		<b>x</b>	<b>Any other income (specify nature and amount)</b>				
		<b>a</b>		<b>xa</b>			
		<b>b</b>		<b>xb</b>			
		<b>c</b>	<b>Total (xa + xb)</b>	<b>xc</b>			
		<b>xi</b>	<b>Total of other income (i + ii + iii + iv + v + vi + vii + viii + ix + xc)</b>				<b>2xi</b>
	<b>3</b>	<b>Closing Stock</b>					
	<b>i</b>	<b>Raw material</b>	<b>3i</b>				
	<b>ii</b>	<b>Work-in-progress</b>	<b>3ii</b>				
	<b>iii</b>	<b>Finished goods</b>	<b>3iii</b>				
		<b>Total (3i + 3ii + 3iii)</b>			<b>3iv</b>		
	<b>4</b>	<b>Total of credits to profit and loss account (1C + 2xi + 3iv)</b>				<b>4</b>	
	<b>5</b>	<b>Opening Stock</b>					
	<b>i</b>	<b>Raw material</b>	<b>5i</b>				
	<b>ii</b>	<b>Work-in-progress</b>	<b>5ii</b>				
	<b>iii</b>	<b>Finished goods</b>	<b>5iii</b>				
	<b>iv</b>	<b>Total (5i + 5ii + 5iii)</b>			<b>5iv</b>		
	<b>6</b>	<b>Purchases (net of refunds and duty or tax, if any)</b>				<b>6</b>	
	<b>7</b>	<b>Duties and taxes, paid or payable, in respect of goods and services purchased</b>					
	<b>i</b>	<b>Custom duty</b>	<b>7i</b>				
	<b>ii</b>	<b>Counter veiling duty</b>	<b>7ii</b>				
	<b>iii</b>	<b>Special additional duty</b>	<b>7iii</b>				
	<b>iv</b>	<b>Union excise duty</b>	<b>7iv</b>				

	v	Service tax	7v		
	vi	VAT/ Sales tax	7vi		
	vii	Any other tax, paid or payable	7vii		
	viii	Total (7i + 7ii + 7iii + 7iv + 7v + 7vi + 7vii)			7viii
8	Freight				8
9	Consumption of stores and spare parts				9
10	Power and fuel				10
11	Rents				11
12	Repairs to building				12
13	Repairs to machinery				13
14	Compensation to employees				
	i	Salaries and wages	14i		
	ii	Bonus	14ii		
	iii	Reimbursement of medical expenses	14iii		
	iv	Leave encashment	14iv		
	v	Leave travel benefits	14v		
	vi	Contribution to approved superannuation fund	14vi		
	vii	Contribution to recognised provident fund	14vii		
	viii	Contribution to recognised gratuity fund	14viii		
	ix	Contribution to any other fund	14ix		
	x	Any other benefit to employees in respect of which an expenditure has been incurred	14x		
	xi	Total compensation to employees (14i + 14ii + 14iii + 14iv + 14v + 14vi + 14vii + 14viii + 14ix + 14x)			14xi
	xii	Whether any compensation, included in 14xi, paid to non-residents	xiiia	Yes / No	
		If Yes, amount paid to non-residents	xiiib		
15	Insurance				
	i	Medical Insurance	15i		
	ii	Life Insurance	15ii		
	iii	Keyman's Insurance	15iii		
	iv	Other Insurance including factory, office, car, goods, etc.	15iv		
	v	Total expenditure on insurance (15i + 15ii + 15iii + 15iv)			15v
16	Workmen and staff welfare expenses				16
17	Entertainment				17
18	Hospitality				18
19	Conference				19
20	Sales promotion including publicity (other than advertisement)				20
21	Advertisement				21
22	Commission				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			22iii
23	Royalty				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			23iii
24	Professional / Consultancy fees / Fee for technical services				
	i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company	i		
	ii	To others	ii		
	iii	Total (i + ii)			24iii
25	Hotel, boarding and Lodging				25

	26	Traveling expenses other than on foreign traveling										26	
	27	Foreign travelling expenses										27	
	28	Conveyance expenses										28	
	29	Telephone expenses										29	
	30	Guest House expenses										30	
	31	Club expenses										31	
	32	Festival celebration expenses										32	
	33	Scholarship										33	
	34	Gift										34	
	35	Donation										35	
	36	Rates and taxes, paid or payable to Government or any local body (excluding taxes on income)											
		i	Union excise duty								36i		
		ii	Service tax								36ii		
		iii	VAT/ Sales tax								36iii		
		iv	Cess								36iv		
		v	Any other rate, tax, duty or cess incl STT and CTT								36v		
		vi	Total rates and taxes paid or payable (36i + 36ii + 36iii + 36iv + 36v)								36vi		
	37	Audit fee										37	
	38	Other expenses (specify nature and amount)											
		i									i		
		ii									ii		
		iii	Total (i + ii)								38iii		
	39	Bad debts (specify PAN of the person, if available, for whom Bad Debt for amount of Rs. 1 lakh or more is claimed and amount)											
		i										39i	
		ii										39ii	
		iii										39iii	
		iv	Others (more than Rs. 1 lakh) where PAN is not available								39iv		
		v	Others (amounts less than Rs. 1 lakh)								39v		
		vi	Total Bad Debt (39i + 39ii + 39iii + 39iv + 39v)								39vi		
	40	Provision for bad and doubtful debts										40	
	41	Other provisions										41	
	42	Profit before interest, depreciation and taxes [4 – (5iv + 6 + 7viii + 8 to 13 + 14xi + 15v + 16 to 21 + 22iii + 23iii + 24iii + 25 to 35 + 36vi + 37 + 38iii + 39vi + 40 + 41)]										42	
	43	Interest											
		i	Paid outside India, or paid in India to a non-resident other than a company or a foreign company								i		
		ii	To others								ii		
		iii	Total (i + ii)								43iii		
	44	Depreciation and amortisation										44	
	45	Profit before taxes (42 – 43iii – 44)										45	
PROVISIONS FOR TAX AND APPROPRIATIONS	46	Provision for current tax										46	
	47	Provision for Deferred Tax and deferred liability										47	
	48	Profit after tax (45 - 46 - 47)										48	
	49	Balance brought forward from previous year										49	
	50	Amount available for appropriation (48 + 49)										50	
	51	Transferred to reserves and surplus										51	
NO ACCOUNT CASE	52	Balance carried to balance sheet in proprietor's account (50 – 51)										52	
	53	In a case where regular books of account of business or profession are not maintained, furnish the following information for previous year 2014-15 in respect of business or profession											
		a	Gross receipts								53a		
		b	Gross profit								53b		
		c	Expenses								53c		
		d	Net profit								53d		

**Part A- OI**

**Other Information** (optional in a case not liable for audit under section 44AB)

1	Method of accounting employed in the previous year (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> mercantile <input type="checkbox"/> cash		
2	Is there any change in method of accounting (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No		
3	Effect on the profit because of deviation, if any, in the method of accounting employed in the previous year from accounting standards prescribed under section 145A	3	
4	Method of valuation of closing stock employed in the previous year		
	a	Raw Material (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
	b	Finished goods (if at cost or market rates whichever is less write 1, if at cost write 2, if at market rate write 3)	<input type="checkbox"/>
	c	Is there any change in stock valuation method (Tick) <input checked="" type="checkbox"/> <input type="checkbox"/> Yes <input type="checkbox"/> No	
	d	Effect on the profit or loss because of deviation, if any, from the method of valuation prescribed under section 145A	4d
5	Amounts not credited to the profit and loss account, being -		
	a	the items falling within the scope of section 28	5a
	b	the proforma credits, drawbacks, refund of duty of customs or excise or service tax, or refund of sales tax or value added tax, where such credits, drawbacks or refunds are admitted as due by the authorities concerned	5b
	c	escalation claims accepted during the previous year	5c
	d	any other item of income	5d
	e	capital receipt, if any	5e
	f	Total of amounts not credited to profit and loss account (5a+5b+5c+5d+5e)	5f
6	Amounts debited to the profit and loss account, to the extent disallowable under section 36 due to non-fulfilment of conditions specified in relevant clauses		
	a	Premium paid for insurance against risk of damage or destruction of stocks or store [36(1)(i)]	6a
	b	Premium paid for insurance on the health of employees [36(1)(ib)]	6b
	c	Any sum paid to an employee as bonus or commission for services rendered, where such sum was otherwise payable to him as profits or dividend [36(1)(ii)]	6c
	d	Any amount of interest paid in respect of borrowed capital [36(1)(iii)]	6d
	e	Amount of discount on a zero-coupon bond [36(1)(iia)]	6e
	f	Amount of contributions to a recognised provident fund [36(1)(iv)]	6f
	g	Amount of contributions to an approved superannuation fund [36(1)(iv)]	6g
	h	Amount of contribution to a pension scheme referred to in section 80CCD [36(1)(iva)]	6h
	i	Amount of contributions to an approved gratuity fund [36(1)(v)]	6i
	j	Amount of contributions to any other fund	6j
	k	Any sum received from employees as contribution to any provident fund or superannuation fund or any fund set up under ESI Act or any other fund for the welfare of employees to the extent not credited to the employees account on or before the due date [36(1)(va)]	6k
	l	Amount of bad and doubtful debts [36(1)(vii)]	6l
	m	Provision for bad and doubtful debts [36(1)(vii)]	6m
	n	Amount transferred to any special reserve [36(1)(viii)]	6n
	o	Expenditure for the purposes of promoting family planning amongst employees [36(1)(ix)]	6o
	p	Amount of securities transaction paid in respect of transaction in securities if such income is not included in business income [36(1)(xv)]	6p
	q	Any other disallowance	6q
	r	Total amount disallowable under section 36 (total of 6a to 6q)	6r
7	Amounts debited to the profit and loss account, to the extent disallowable under section 37		
	a	Expenditure of capital nature [37(1)]	7a
	b	Expenditure of personal nature [37(1)]	7b
	c	Expenditure laid out or expended wholly and exclusively NOT for the purpose of business or profession [37(1)]	7c

OTHER INFORMATION

	<b>d</b>	Expenditure on advertisement in any souvenir, brochure, tract, pamphlet or the like, published by a political party [37(2B)]	7d			
	<b>e</b>	Expenditure by way of penalty or fine for violation of any law for the time being in force	7e			
	<b>f</b>	Any other penalty or fine	7f			
	<b>g</b>	Expenditure incurred for any purpose which is an offence or which is prohibited by law	7g			
	<b>h</b>	Amount of any liability of a contingent nature	7h			
	<b>i</b>	Any other amount not allowable under section 37	7i			
	<b>j</b>	Total amount disallowable under section 37 (total of 7a to 7i)			7j	
<b>8</b>	<b>A</b>	Amounts debited to the profit and loss account, to the extent disallowable under section 40				
	<b>a</b>	Amount disallowable under section 40 (a)(i), on account of non-compliance with the provisions of Chapter XVII-B	Aa			
	<b>b</b>	Amount disallowable under section 40(a)(ia) on account of non-compliance with the provisions of Chapter XVII-B	Ab			
	<b>c</b>	Amount disallowable under section 40(a)(iii) on account of non-compliance with the provisions of Chapter XVII-B	Ac			
	<b>d</b>	Amount of tax or rate levied or assessed on the basis of profits [40(a)(ii)]	Ad			
	<b>e</b>	Amount paid as wealth tax [40(a)(ia)]	Ae			
	<b>f</b>	Amount paid by way of royalty, license fee, service fee etc. as per section 40(a)(iib)	Af			
	<b>g</b>	Amount of interest, salary, bonus, commission or remuneration paid to any partner or member [40(b)]	Ag			
	<b>h</b>	Any other disallowance	Ah			
	<b>i</b>	Total amount disallowable under section 40(total of Aa to Ah)			8Ai	
	<b>B</b>	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year			8B	
<b>9</b>	Amounts debited to the profit and loss account, to the extent disallowable under section 40A					
	<b>a</b>	Amounts paid to persons specified in section 40A(2)(b)	9a			
	<b>b</b>	Amount paid in excess of twenty thousand rupees otherwise than by account payee cheque or account payee bank draft under section 40A(3) – 100% disallowable	9b			
	<b>c</b>	Provision for payment of gratuity [40A(7)]	9c			
	<b>d</b>	any sum paid by the assessee as an employer for setting up or as contribution to any fund, trust, company, AOP, or BOI or society or any other institution [40A(9)]	9d			
	<b>e</b>	Any other disallowance	9e			
	<b>f</b>	Total amount disallowable under section 40A			9f	
<b>10</b>	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year					
	<b>a</b>	Any sum in the nature of tax, duty, cess or fee under any law	10a			
	<b>b</b>	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	10b			
	<b>c</b>	Any sum payable to an employee as bonus or commission for services rendered	10c			
	<b>d</b>	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	10d			
	<b>e</b>	Any sum payable as interest on any loan or borrowing from any scheduled bank	10e			
	<b>f</b>	Any sum payable towards leave encashment	10f			
	<b>g</b>	Total amount allowable under section 43B (total of 10a to 10f)			10g	
<b>11</b>	Any amount debited to profit and loss account of the previous year but disallowable under section 43B					
	<b>a</b>	Any sum in the nature of tax, duty, cess or fee under any law	11a			
	<b>b</b>	Any sum payable by way of contribution to any provident fund or superannuation fund or gratuity fund or any other fund for the welfare of employees	11b			
	<b>c</b>	Any sum payable to an employee as bonus or commission for services rendered	11c			
	<b>d</b>	Any sum payable as interest on any loan or borrowing from any public financial institution or a State financial corporation or a State Industrial investment corporation	11d			



	e	Any sum payable as interest on any loan or borrowing from any scheduled bank	11e		
	f	Any sum payable towards leave encashment	11f		
	g	Total amount disallowable under Section 43B (total of 11a to 11f)		11g	
12	Amount of credit outstanding in the accounts in respect of				
	a	Union Excise Duty	12a		
	b	Service tax	12b		
	c	VAT/sales tax	12c		
	d	Any other tax	12d		
	e	Total amount outstanding (total of 12a to 12d)		12e	
13	Amounts deemed to be profits and gains under section 33AB or 33ABA				13
14	Any amount of profit chargeable to tax under section 41				14
15	Amount of income or expenditure of prior period credited or debited to the profit and loss account (net)				15

**Part A – QD** Quantitative details (optional in a case not liable for audit under section 44AB)

QUANTITATIVE DETAILS	(a)	In the case of a trading concern			
	1	Opening stock		1	
	2	Purchase during the previous year		2	
	3	Sales during the previous year		3	
	4	Closing stock		4	
	5	Shortage/ excess, if any		5	
	(b)	In the case of a manufacturing concern			
	6	Raw materials			
		a	Opening stock	6a	
		b	Purchases during the previous year	6b	
		c	Consumption during the previous year	6c	
		d	Sales during the previous year	6d	
		e	Closing stock	6e	
		f	Yield finished products	6f	
		g	Percentage of yield	6g	
		h	Shortage/ excess, if any	6h	
	7	Finished products/ By-products			
		a	opening stock	7a	
		b	purchase during the previous year	7b	
		c	quantity manufactured during the previous year	7c	
	d	sales during the previous year	7d		
	e	closing stock	7e		
	f	shortage/ excess, if any	7f		

**Part B - TI** Computation of total income

TOTAL INCOME	1	Salaries (7 of Schedule S)		1	
	2	Income from house property (3c of Schedule-HP) (enter nil if loss)		2	
	3	Profits and gains from business or profession			
		i	Profit and gains from business other than speculative business and specified business (A36 of Schedule-BP) (enter nil if loss)	3i	
		ii	Profit and gains from speculative business (B40 of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3ii	
		iii	Profit and gains from specified business (C46 of Schedule BP) (enter nil if loss and take the figure to schedule CFL)	3iii	
		iv	Total (3i + 3ii + 3iii) (enter nil if 3iv is a loss)		3iv
	4	Capital gains			
		a	Short term		
			i	Short-term chargeable @ 15% (7ii of item E of schedule CG)	ai
		ii	Short-term chargeable @ 30% (7iii of item E of schedule CG)	aii	

	iii	Short-term chargeable at applicable rate (7iv of item E of schedule CG)	aiii		
	iv	Total Short-term (ai + aiii + aiii)	4aiv		
b	Long-term				
	i	Long-term chargeable @ 10% (7v of item E of schedule CG)	bi		
	ii	Long-term chargeable @ 20% (7vi of item E of schedule CG)	bii		
	iii	Total Long-term (bi + bii + biii) (enter nil if loss)	4biii		
c	Total capital gains (4aiv + 4biii) (enter nil if loss)				4c
5	Income from other sources				
	a	from sources other than from owning race horses and income chargeable to tax at special rate (1i of Schedule OS) (enter nil if loss)	5a		
	b	Income chargeable to tax at special rate (1fiv of Schedule OS)	5b		
	c	from the activity of owning and maintaining race horses (3c of Schedule OS) (enter nil if loss)	5c		
	d	Total (5a + 5b + 5c) (enter nil if loss)		5d	
6	Total (1 + 2 + 3iv + 4c + 5d)				6
7	Losses of current year to be set off against 6 (total of 2xii, 3xii and 4xii of Schedule CYLA)				7
8	Balance after set off current year losses (6 - 7) (total of column 5 of Schedule CYLA + 5b)				8
9	Brought forward losses to be set off against 8 (total of 2xiii, 3xiii and 4xiii of Schedule BFLA)				9
10	Gross Total income (8-9) (5xiv of Schedule BFLA + 5b)				10
11	Income chargeable to tax at special rate under section 111A, 112 etc. included in 10				11
12	Deduction u/s 10A or 10AA (c of Sch. 10A + c of Sch. 10AA)				12
13	Deductions under Chapter VI-A				
	a	Part-B, CA and D of Chapter VI-A [(1 + 3) of Schedule VI-A and limited upto (10-11)]		13a	
	b	Part-C of Chapter VI-A [(2 of Schedule VI-A and limited upto (10-11-3iii)]		13b	
	c	Total (13a + 13b) [limited upto (10-11)]		13c	
14	Total income (10 - 12-13c)				14
15	Income which is included in 14 and chargeable to tax at special rates (total of (i) of schedule SI)				15
16	Net agricultural income/ any other income for rate purpose (4 of Schedule EI)				16
17	Aggregate income (14-15+16) [applicable if (14-15) exceeds maximum amount not chargeable to tax]				17
18	Losses of current year to be carried forward (total of row xi of Schedule CFL)				18

**Part B - TTI** Computation of tax liability on total income

COMPUTATION OF TAX LIABILITY	1	a	Tax payable on deemed total income under section 115JC (4 of Schedule AMT)		1a		
		b	Surcharge on (a) (applicable if 3 of schedule AMT exceeds 1 crore)		1b		
		c	Education Cess, including secondary and higher education cess on (1a+1b) above		1c		
		d	Total Tax Payable on deemed total income (1a+1b+1c)		1d		
	2	Tax payable on total income					
		a	Tax at normal rates on 17 of Part B-TI	2a			
		b	Tax at special rates (total of (ii) of Schedule-SI)	2b			
		c	Rebate on agricultural income [applicable if (14-15) of Part B-TI exceeds maximum amount not chargeable to tax]	2c			
		d	Tax Payable on Total Income (2a + 2b - 2c)		2d		
		e	Rebate under section 87A (applicable if 14 of Part B-TI does not exceed 5 lakh)		2e		
	f	Tax payable after rebate (2d - 2e)		2f			
	g	Surcharge on 2f (applicable if 14 of Part B-TI exceeds 1 crore)		2g			
	h	Education cess, including secondary and higher education cess on (2f + 2g)		2h			
	i	Gross tax liability (2f + 2g + 2h)		2i			
3	Gross tax payable (higher of 1d and 2i)				3		
4	Credit under section 115JD of tax paid in earlier years (applicable if 2i is more than 1d) (5 of Schedule AMTC)				4		
5	Tax payable after credit under section 115JD (3 - 4)				5		
6	Tax relief						
	a	Section 89	6a				
	b	Section 90/ 90A ( 2 of Schedule TR)	6b				
	c	Section 91 ( 3 of Schedule TR)	6c				

	<b>d</b>	Total (6a + 6b+ 6c)				<b>6d</b>		
<b>7</b>	Net tax liability (5 - 6d) (enter zero if negative)					<b>7</b>		
<b>8</b>	Interest payable							
	<b>a</b>	For default in furnishing the return (section 234A)			<b>8a</b>			
	<b>b</b>	For default in payment of advance tax (section 234B)			<b>8b</b>			
	<b>c</b>	For deferment of advance tax (section 234C)			<b>8c</b>			
	<b>d</b>	Total Interest Payable (8a+8b+8c)				<b>8d</b>		
<b>9</b>	Aggregate liability (7 + 8d)					<b>9</b>		
<b>TAXES PAID</b>	<b>10</b>	Taxes Paid						
		<b>a</b>	Advance Tax (from column 5 of 18A)			<b>10a</b>		
		<b>b</b>	TDS (total of column 5 of 18B and column 8 of 18C)			<b>10b</b>		
		<b>c</b>	TCS (column 7 of 18D)			<b>10c</b>		
		<b>d</b>	Self-Assessment Tax (from column 5 of 18A)			<b>10d</b>		
		<b>e</b>	Total Taxes Paid (10a+10b+10c+10d)				<b>10e</b>	
<b>11</b>	Amount payable (Enter if 9 is greater than 10e, else enter 0)					<b>11</b>		
<b>12</b>	Refund (If 10e is greater than 9) (Refund, if any, will be directly credited into the bank account)					<b>12</b>		
<b>BANK ACCOUNT</b>	<b>13</b>	Details of all Bank Accounts held in India at any time during the previous year (excluding dormant accounts)						
		Total number of savings and current bank accounts held by you at any time during the previous year (excluding dormant accounts). Provide the details below.						
		<b>Sl.</b>	<b>IFS Code of the Bank</b>	<b>Name of the Bank</b>	<b>Account Number (the number should be 9 digits or more as per CBS system of the bank )</b>	<b>Savings/ Current</b>	<b>Indicate the account in which you prefer to get your refund credited, if any (tick one account <input checked="" type="checkbox"/>)</b>	
		<b>i</b>						
		<b>ii</b>						
<b>14</b>	Do you at any time during the previous year,- (i) hold, as beneficial owner, beneficiary or otherwise, any asset (including financial interest in any entity) located outside India; or (ii) have signing authority in any account located outside India; or (iii) have income from any source outside India? [applicable only in case of a resident] [Ensure Schedule FA is filled up if the answer is Yes ]						<input type="checkbox"/> Yes <input type="checkbox"/> No	

### VERIFICATION

I, \_\_\_\_\_ son/ daughter of \_\_\_\_\_, holding permanent account number \_\_\_\_\_ solemnly declare that to the best of my knowledge and belief, the information given in the return and schedules thereto is correct and complete and that the amount of total income and other particulars shown therein are truly stated and are in accordance with the provisions of the Income-tax Act, 1961, in respect of income chargeable to Income-tax for the previous year relevant to the Assessment Year **2015-16**.

I further declare that the critical assumptions specified in the agreement have been satisfied and all the terms and conditions of the agreement have been complied with. (Applicable, in a case where return is furnished under section 92CD)

Place \_\_\_\_\_  
Date \_\_\_\_\_

Sign here →

**16** If the return has been prepared by a Tax Return Preparer (TRP) give further details below:

Identification No. of TRP										Name of TRP										Counter Signature of TRP									
If TRP is entitled for any reimbursement from the Government, amount thereof.....																									<b>17</b>				

**18 TAX PAYMENTS**

**A** Details of payments of Advance Tax and Self-Assessment Tax

<b>ADVANCE/ SELF ASSESSMENT TAX</b>	Sl No	BSR Code	Date of Deposit (DD/MM/YYYY)	Serial Number of Challan	Amount (Rs)
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				
	iii				
	iv				

**NOTE** ▶ Enter the totals of Advance tax and Self-Assessment tax in Sl No. 10a & 10d of Part B-TTI

**B** Details of Tax Deducted at Source from Salary [As per Form 16 issued by Employer(s)]

TDS ON SALARY	Sl No	Tax Deduction Account Number (TAN) of the Employer	Name of the Employer	Income chargeable under Salaries	Total tax deducted
	(1)	(2)	(3)	(4)	(5)
	i				
	ii				

**NOTE ►** Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 10b of Part B-TTI

**C** Details of Tax Deducted at Source (TDS) on Income [As per Form 16 A issued by Deductor(s) or Form 26QB]

TDS ON OTHER INCOME	Sl No	Tax Deduction Account Number (TAN) of the Deductor	Name of the Deductor	Unique TDS Certificate Number	Unclaimed TDS brought forward (b/f)		TDS of the current fin. year	Amount out of (6) or (7) being claimed this Year (only if corresponding income is being offered for tax this year)		Amount out of (6) or (7) being carried forward
					Fin. Year in which deducted	Amount b/f		in own hands	in the hands of spouse, if section 5A is applicable	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
	i									
ii										

**NOTE ►** Please enter total of column 5 of Schedule-TDS1 and column 8 of Schedule-TDS2 in 10b of Part B-TTI

**D** Details of Tax Collected at Source (TCS) [As per Form 27D issued by the Collector(s)]

TDS ON OTHER INCOME	Sl No	Tax Deduction and Tax Collection Account Number of the Collector	Name of the Collector	Unclaimed TCS brought forward (b/f)		TCS of the current fin. year	Amount out of (5) or (6) being claimed this Year (only if corresponding income is being offered for tax this year)	Amount out of (5) or (6) being carried forward
				Fin. Year in which collected	Amount b/f			
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	i							
ii								

**NOTE ►** Please enter total of column (7) of Schedule-TDS in 10c of Part B-TTI

NOTE:PLEASE FILL SCHEDULES TO THE RETRUN FORM (PAGES S1-S19) AS APPLICABLE

**SCHEDULES TO THE RETURN FORM (FILL AS APPLICABLE)**

**Schedule S** Details of Income from Salary

Name of Employer		PAN of Employer (optional)													
Address of employer				Town/City				State				Pin code			
SALARIES	1	Salary (Excluding all exempt/ non-exempt allowances, perquisites & profit in lieu of salary as they are shown separately below)										1			
	2	Allowances exempt under section 10 (Not to be included in 7 below)													
		i	Travel concession/assistance received (sec. 10(5))				2i								
		ii	Tax paid by employer on non-monetary perquisite (sec. 10(10CC))				2ii								
		iii	Allowance to meet expenditure incurred on house rent (sec. 10(13A))				2iii								
		iv	Other allowances				2iv								
	3	Allowances not exempt (refer Form 16 from employer)										3			
4	Value of perquisites (refer Form 16 from employer)										4				
5	Profits in lieu of salary (refer Form 16 from employer)										5				
6	Deduction u/s 16 (Entertainment allowance by Government and tax on employment)										6				
7	Income chargeable under the Head 'Salaries' (1+3+4+5-6)										7				

**Schedule HP** Details of Income from House Property (Please refer to instructions)

HOUSE PROPERTY	1	Address of property 1				Town/ City				State				PIN Code			
	Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)																
	Your percentage of share in the property. <input type="text"/>																
	Name of Co-owner(s)				PAN of Co-owner (s)				Percentage Share in Property								
	I																
	II																
	(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>				Name(s) of Tenant (if let out)				PAN of Tenant(s) (optional)								
	I																
	II																
	a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two if let out for part of the year)										1a					
	b	The amount of rent which cannot be realized				1b											
	c	Tax paid to local authorities				1c											
	d	Total (1b + 1c)				1d											
	e	Annual value (1a - 1d) (nil, if self-occupied etc. as per section 23(2) of the Act)										1e					
	f	Annual value of the property owned (own percentage share x 1e)										1f					
g	30% of 1f				1g												
h	Interest payable on borrowed capital				1h												
i	Total (1g+ 1h)										1i						
j	Income from house property 1 (1f - 1i)										1j						
2	Address of property 2				Town/ City				State				PIN Code				
Is the property co-owned? <input type="checkbox"/> Yes <input type="checkbox"/> No (if "YES" please enter following details)																	
Your percentage of share in the property <input type="text"/>																	
Name of Co-owner(s)				PAN of Co-owner (s)				Percentage Share in Property (optional)									
I																	
II																	
(Tick) <input checked="" type="checkbox"/> if let out <input type="checkbox"/> deemed let out <input type="checkbox"/>				Name(s) of Tenant (if let out)				PAN(s) of Tenant (optional)									
I																	
II																	

a	Annual lettable value or rent received or receivable (higher of the two, if let out for whole of the year, lower of the two, if let out for part of the year)	2a	
b	The amount of rent which cannot be realized	2b	
c	Tax paid to local authorities	2c	
d	Total (2b + 2c)	2d	
e	Annual value (2a – 2d)	2e	
f	Annual value of the property owned (own percentage share x 2e)	2f	
g	30% of 2f	2g	
h	Interest payable on borrowed capital	2h	
i	Total (2g + 2h)	2i	
j	Income from house property 2 (2f – 2i)	2j	
3	Income under the head “Income from house property”		
a	Rent of earlier years realized under section 25A/AA	3a	
b	Arrears of rent received during the year under section 25B after deducting 30%	3b	
c	Total (1j + 2j + 3a + 3b) (if negative take the figure to 2i of schedule CYLA)	3c	

**NOTE** ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

**Schedule BP Computation of income from business or profession**

INCOME FROM BUSINESS OR PROFESSION	<b>A From business or profession other than speculative business and specified business</b>							
	1	Profit before tax as per profit and loss account (item 45 and 53d of Part A-P&L)	1					
	2a	Net profit or loss from speculative business included in 1 (enter –ve sign in case of loss)	2a					
	2b	Net profit or Loss from Specified Business u/s 35AD included in 1 (enter –ve sign in case of loss)	2b					
	3	Income/ receipts credited to profit and loss account considered under other heads of income	a	Salaries	3a			
			b	House property	3b			
			c	Capital gains	3c			
			d	Other sources	3d			
	4	Profit or loss included in 1, which is referred to in section 44AD/44AE/44B/44BB/44BBA/44BBB/ 44D/44DA/ Chapter-XII-G/ First Schedule of Income-tax Act	4					
	5	Income credited to Profit and Loss account (included in 1) which is exempt						
	a	Share of income from firm(s)	5a					
			b	Share of income from AOP/ BOI	5b			
			c	Any other exempt income (specify nature and amount)	i		ci	
					ii		cii	
					iii	Total (ci + cii)	5ciii	
			d	Total exempt income (5a + 5b + 5ciii)	5d			
	6	Balance (1– 2a – 2b – 3a - 3b – 3c - 3d – 4– 5d)	6					
	7	Expenses debited to profit and loss account considered under other heads of income	a	Salaries	7a			
			b	House property	7b			
			c	Capital gains	7c			
			d	Other sources	7d			
	8	Expenses debited to profit and loss account which relate to exempt income	8					
	9	Total (7a + 7b + 7c + 7d + 8)	9					
	10	Adjusted profit or loss (6+9)	10					
11	Depreciation and amortisation debited to profit and loss account	11						
12	Depreciation allowable under Income-tax Act							
i	Depreciation allowable under section 32(1)(ii) and 32(1)(iia) (item 6 of Schedule-DEP)	12i						
		ii	Depreciation allowable under section 32(1)(i) (Make your own computation refer Appendix-IA of IT Rules)	12ii				
		iii	Total (12i + 12ii)	12iii				
13	Profit or loss after adjustment for depreciation (10 +11 – 12iii)	13						
14	Amounts debited to the profit and loss account, to the extent disallowable under section 36 (6r of PartA-OI)	14						
15	Amounts debited to the profit and loss account, to the extent disallowable under section 37 (7j of PartA-OI)	15						
16	Amounts debited to the profit and loss account, to the extent disallowable under section 40 (8Ai of PartA-OI)	16						

17	Amounts debited to the profit and loss account, to the extent disallowable under section 40A (9f of PartA-OI)	17	
18	Any amount debited to profit and loss account of the previous year but disallowable under section 43B (11g of PartA-OI)	18	
19	Interest disallowable under section 23 of the Micro, Small and Medium Enterprises Development Act,2006	19	
20	Deemed income under section 41	20	
21	Deemed income under section 33AB/33ABA/35ABB/40A(3A)/72A/80HHD/80-IA	21	
22	Deemed income under section 43CA	22	
23	Any other item of addition under section 28 to 44DA	23	
24	Any other income not included in profit and loss account/any other expense not allowable (including income from salary, commission, bonus and interest from firms in which individual/HUF/prop. concern is a partner)	24	
25	<b>Total (14 + 15 + 16 + 17 + 18 + 19 + 20 + 21+22 +23+24)</b>	25	
26	Deduction allowable under section 32(1)(iii)	26	
27	Amount of deduction under section 35 or 35CCC or 35CCD in excess of the amount debited to profit and loss account ( <i>item x(4) of Schedule ESR</i> ) (if amount deductible under section 35 or 35CCC or 35CCD is lower than amount debited to P&L account, it will go to item 24)	27	
28	Any amount disallowed under section 40 in any preceding previous year but allowable during the previous year(8B of PartA-OI)	28	
29	Any amount disallowed under section 43B in any preceding previous year but allowable during the previous year(10g of PartA-OI)	29	
30	Deduction under section 35AC		
	a Amount, if any, debited to profit and loss account	30a	
	b Amount allowable as deduction	30b	
	c Excess amount allowable as deduction (30b – 30a)	30c	
31	Any other amount allowable as deduction	31	
32	<b>Total (26 + 27+28 +29 +30c + 31)</b>	32	
33	<b>Income (13 + 25 – 32)</b>	33	
34	<b>Profits and gains of business or profession deemed to be under -</b>		
	i Section 44AD	34i	
	ii Section 44AE	34ii	
	iii Section 44B	34iii	
	iv Section 44BB	34iv	
	v Section 44BBA	34v	
	vi Section 44BBB	34vi	
	vii Section 44D	34vii	
	viii Section 44DA	34viii	( <i>item 4 of Form 3CE</i> )
	ix First Schedule of Income-tax Act	34ix	
	x <b>Total (34i to 34ix)</b>	34x	
35	<b>Net profit or loss from business or profession other than speculative and specified business (33 + 34x)</b>	35	
36	<b>Net Profit or loss from business or profession other than speculative business and specified business after applying rule 7A, 7B or 8, if applicable</b> ( <i>If rule 7A, 7B or 8 is not applicable, enter same figure as in 35</i> ) ( <i>If loss take the figure to 2i of item E</i> )	A36	
<b>B</b>	<b>Computation of income from speculative business</b>		
37	Net profit or loss from speculative business as per profit or loss account	37	
38	Additions in accordance with section 28 to 44DA	38	
39	Deductions in accordance with section 28 to 44DA	39	
40	<b>Income from speculative business (37 + 38 - 39)</b> ( <i>if loss, take the figure to 6xi of schedule CFL</i> )	B40	
<b>C</b>	<b>Computation of income from specified business under section 35AD</b>		
41	Net profit or loss from specified business as per profit or loss account	41	
42	Additions in accordance with section 28 to 44DA	42	
43	Deductions in accordance with section 28 to 44DA ( <i>other than deduction under section, - (i) 35AD, (ii) 32 or 35 on which deduction u/s 35AD is claimed</i> )	43	
44	<b>Profit or loss from specified business (41 + 42 - 43)</b>	44	

45	Deductions in accordance with section 35AD(1) or 35AD(1A)		45		
46	Income from Specified Business (44 – 45) (if loss, take the figure to 7xi of schedule CFL)		C46		
D	Income chargeable under the head 'Profits and gains from business or profession' (A36+B40+C46)		D		
E	Intra head set off of business loss of current year				
	Sl.	Type of Business income	Income of current year (Fill this column only if figure is zero or positive)	Business loss set off	Business income remaining after set off
			(1)	(2)	(3) = (1) – (2)
	i	Loss to be set off (Fill this row only if figure is negative)		(A36)	
	ii	Income from speculative business	(B40)		
	iii	Income from specified business	(C46)		
	iv	Total loss set off (ii + iii)			
	v	Loss remaining after set off (i – iv)			

**NOTE** ▶ Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head

**Schedule DPM** Depreciation on Plant and Machinery (Other than assets on which full capital expenditure is allowable as deduction under any other section)

DEPRECIATION ON PLANT AND MACHINERY	1	Block of assets	Plant and machinery						
	2	Rate (%)	15	30	40	50	60	80	100
			(i)	(ii)	(iii)	(iv)	(v)	(vi)	(vii)
	3	Written down value on the first day of previous year							
	4	Additions for a period of 180 days or more in the previous year							
	5	Consideration or other realization during the previous year out of 3 or 4							
	6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)							
	7	Additions for a period of less than 180 days in the previous year							
	8	Consideration or other realizations during the year out of 7							
	9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)							
	10	Depreciation on 6 at full rate							
	11	Depreciation on 9 at half rate							
	12	Additional depreciation, if any, on 4							
	13	Additional depreciation, if any, on 7							
	14	Total depreciation (10+11+12+13)							
	15	Expenditure incurred in connection with transfer of asset/ assets							
	16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)							
17	Written down value on the last day of previous year (6+ 9 -14) (enter 0 if result is negative)								

**Schedule DOA** Depreciation on other assets (Other than assets on which full capital expenditure is allowable as deduction)

DEPRECIATION ON OTHER ASSETS	1	Block of assets	Building			Furniture and fittings	Intangible assets	Ships
	2	Rate (%)	5	10	100	10	25	20
			(i)	(ii)	(iii)	(iv)	(v)	(vi)
	3	Written down value on the first day of previous year						
	4	Additions for a period of 180 days or more in the previous year						
5	Consideration or other realization during the previous year out of 3 or 4							



6	Amount on which depreciation at full rate to be allowed (3 + 4 -5) (enter 0, if result is negative)						
7	Additions for a period of less than 180 days in the previous year						
8	Consideration or other realizations during the year out of 7						
9	Amount on which depreciation at half rate to be allowed (7-8) (enter 0, if result is negative)						
10	Depreciation on 6 at full rate						
11	Depreciation on 9 at half rate						
12	Additional depreciation, if any, on 4						
13	Additional depreciation, if any, on 7						
14	Total depreciation (10+11+12+13)						
15	Expenditure incurred in connection with transfer of asset/ assets						
16	Capital gains/ loss under section 50 (5 + 8 -3-4 -7 -15) (enter negative only if block ceases to exist)						
17	Written down value on the last day of previous year (6+ 9 -14) (enter 0 if result is negative)						

**Schedule DEP** Summary of depreciation on assets (Other than assets on which full capital expenditure is allowable as deduction under any other section)

SUMMARY OF DEPRECIATION ON ASSETS	1	Plant and machinery				
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 14 i)	1a		
		b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 14 ii)	1b		
		c	Block entitled for depreciation @ 40 per cent (Schedule DPM - 14 iii)	1c		
		d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 14 iv)	1d		
		e	Block entitled for depreciation @ 60 per cent (Schedule DPM - 14 v)	1e		
		f	Block entitled for depreciation @ 80 per cent (Schedule DPM - 14 vi)	1f		
		g	Block entitled for depreciation @ 100 per cent (Schedule DPM - 14 vii)	1g		
		h	Total depreciation on plant and machinery ( 1a + 1b + 1c + 1d+ 1e + 1f + 1g )		1h	
		2	Building			
			a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 14i)	2a	
			b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 14ii)	2b	
			c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 14iii)	2c	
			d	Total depreciation on building (total of 2a + 2b + 2c)		2d
	3	Furniture and fittings(Schedule DOA- 14 iv)			3	
	4	Intangible assets (Schedule DOA- 14 v)			4	
	5	Ships (Schedule DOA- 14 vi)			5	
	6	Total depreciation ( 1h+2d+3+4+5)			6	

**Schedule DCG** Deemed Capital Gains on sale of depreciable assets

DEEMED CAPITAL GAINS	1	Plant and machinery			
		a	Block entitled for depreciation @ 15 per cent (Schedule DPM - 16i)	1a	
		b	Block entitled for depreciation @ 30 per cent (Schedule DPM - 16ii)	1b	
		c	Block entitled for depreciation @ 40 per cent(Schedule DPM - 16iii)	1c	
		d	Block entitled for depreciation @ 50 per cent (Schedule DPM - 16iv)	1d	

	e	Block entitled for depreciation @ 60 per cent (Schedule DPM – 16v)	1e		
	f	Block entitled for depreciation @ 80 per cent (Schedule DPM – 16vi)	1f		
	g	Block entitled for depreciation @ 100 per cent (Schedule DPM – 16vii)	1g		
	h	Total ( 1a +1b + 1c + 1d + 1e + 1f + 1g)			1h
2	Building				
	a	Block entitled for depreciation @ 5 per cent (Schedule DOA- 16i)	2a		
	b	Block entitled for depreciation @ 10 per cent (Schedule DOA- 16ii)	2b		
	c	Block entitled for depreciation @ 100 per cent (Schedule DOA- 16iii)	2c		
	d	Total ( 2a + 2b + 2c)			2d
3	Furniture and fittings ( Schedule DOA- 16iv)				3
4	Intangible assets (Schedule DOA- 16v)				4
5	Ships (Schedule DOA- 16vi)				5
6	Total ( 1h+2d+3+4+5)				6

**Schedule ESR** Deduction under section 35 or 35CCC or 35CCD

Sl No	Expenditure of the nature referred to in section (1)	Amount, if any, debited to profit and loss account (2)	Amount of deduction allowable (3)	Amount of deduction in excess of the amount debited to profit and loss account (4) = (3) - (2)
i	35(1)(i)			
ii	35(1)(ii)			
iii	35(1)(ia)			
iv	35(1)(iii)			
v	35(1)(iv)			
vi	35(2AA)			
vii	35(2AB)			
viii	35CCC			
ix	35CCD			
x	Total			

**Schedule CG** Capital Gains

Short-term Capital Gains	<b>A Short-term Capital Gains (STCG) (Items 4, 5 and 9 are not applicable for residents)</b>					
	<b>1 From sale of land or building or both</b>					
	a	i	Full value of consideration received/receivable	ai		
		ii	Value of property as per stamp valuation authority	aii		
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)	aiii		
	b	<b>Deductions under section 48</b>				
		i	Cost of acquisition without indexation	bi		
		ii	Cost of Improvement without indexation	bii		
		iii	Expenditure wholly and exclusively in connection with transfer	biii		
		iv	Total (bi + bii + biii)	biv		
	c	Balance (aiii – biv)			1c	
	d	Deduction under section 54B/54D/ 54G/54GA (Specify details in item D below)			1d	
	e Short-term Capital Gains on Immovable property (1c - 1d)				A1e	
	<b>2 From slump sale</b>					
	a	Full value of consideration		2a	(5 of Form 3CEA)	
		b Net worth of the under taking or division		2b	(6(e) of Form 3CEA)	
		c Short term capital gains from slump sale (2a-2b)				A2c
	<b>3 From sale of equity share or unit of equity oriented Mutual Fund (MF) or unit of a business trust on which STT is paid under section 111A or 115AD(1)(ii) proviso (for FII)</b>					
	a	Full value of consideration			3a	
		<b>b Deductions under section 48</b>				
i		Cost of acquisition without indexation	bi			
ii		Cost of Improvement without indexation	bii			
iii		Expenditure wholly and exclusively in connection with transfer	biii			
iv	Total (i + ii + iii)			biv		

	c	Balance (3a – biv)			3c		
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			3d		
	e	Short-term capital gain on equity share or equity oriented MF (STT paid) (3c +3d)				A3e	
4	For NON-RESIDENT, not being an FII- from sale of shares or debentures of an Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)						
	a	STCG on transactions on which securities transaction tax (STT) is paid				A4a	
	b	STCG on transactions on which securities transaction tax (STT) is not paid				A4b	
5	For NON-RESIDENTS- from sale of securities (other than those at A3 above) by an FII as per section 115AD						
	a	Full value of consideration			5a		
	b	Deductions under section 48					
	i	Cost of acquisition without indexation		bi			
	ii	Cost of improvement without indexation		bii			
	iii	Expenditure wholly and exclusively in connection with transfer		biii			
	iv	Total (i + ii + iii)		biv			
	c	Balance (5a – biv)			5c		
	d	Loss to be disallowed u/s 94(7) or 94(8)- for example if security bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such security to be ignored (Enter positive value only)			5d		
	e	Short-term capital gain on sale of securities (other than those at A3 above) by an FII (5c +5d)				A5e	
6	From sale of assets other than at A1 or A2 or A3 or A4 or A5 above						
	a	Full value of consideration			6a		
	b	Deductions under section 48					
	i	Cost of acquisition without indexation		bi			
	ii	Cost of Improvement without indexation		bii			
	iii	Expenditure wholly and exclusively in connection with transfer		biii			
	iv	Total (i + ii + iii)		biv			
	c	Balance (6a – biv)			6c		
	d	In case of asset (security/unit) loss to be disallowed u/s 94(7) or 94(8)- for example if asset bought/acquired within 3 months prior to record date and dividend/income/bonus units are received, then loss arising out of sale of such asset to be ignored (Enter positive value only)			6d		
	e	Deduction under section 54D/54G/54GA			6e		
	f	STCG on assets other than at A1 or A2 or A3 or A4 or A5 above (6c + 6d)				A6f	
7	Amount deemed to be short term capital gains						
	a	Whether any amount of unutilized capital gain on asset transferred during the previous years shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below					
	Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed Year in which asset acquired/constructed      Amount utilised out of Capital Gains account		Amount not used for new asset or remained unutilized in Capital gains account (X)	
	i	2011-12	54D/54G/54GA				
	ii	2012-13	54B				
	b	Amount deemed to be short term capital gains u/s 54B/54D/54G/54GA, other than at 'a'					
	Total amount deemed to be short term capital gains (Xi + Xii + b)						A7
8	Deemed short term capital gains on depreciable assets (6 of schedule- DCG)						A8
9	FOR NON-RESIDENTS- STCG included in A1-A8 but not chargeable to tax as per DTAA						
	Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item No. A1 to A7 above in which included	Amount of STCG	
	I				A1e/A2c/A3e/A4a/A4b/A5e/A6f/A7/A8		
	II				A1e/A2c/A3e/A4a/A4b/A5e/A6f/A7/A8		
	III	Total amount of STCG not chargeable to tax as per DTAA					A9
10	Total Short-term Capital Gain (A1e+ A2c+ A3e+ A4a+ A4b+ A5e+ A6f+A7+A8-A9)						A10
B	Long-term capital gain (LTCG) (Items 5, 6, 7 & 10 are not applicable for residents)						
Long-term Capital Gains	1	From sale of land or building or both					
	a	i	Full value of consideration received/receivable			ai	
		ii	Value of property as per stamp valuation authority			aii	
		iii	Full value of consideration adopted as per section 50C for the purpose of Capital Gains (ai or aii)			aiii	

	<b>b</b>	<b>Deductions under section 48</b>			
		<b>i</b>	<b>Cost of acquisition with indexation</b>	<b>bi</b>	
		<b>ii</b>	<b>Cost of Improvement with indexation</b>	<b>bii</b>	
		<b>iii</b>	<b>Expenditure wholly and exclusively in connection with transfer</b>	<b>biii</b>	
		<b>iv</b>	<b>Total (bi + bii + biii)</b>	<b>biv</b>	
	<b>c</b>	<b>Balance (aiii – biv)</b>		<b>1c</b>	
	<b>d</b>	<b>Deduction under section 54/54B/54D/54EC/54F/54G/54GA/54GB</b> <i>(Specify details in item D below)</i>		<b>1d</b>	
	<b>e</b>	<b>Long-term Capital Gains on Immovable property (1c - 1d)</b>			<b>B1e</b>
<b>2</b>	<b>From slump sale</b>				
	<b>a</b>	<b>Full value of consideration</b>	<b>2a</b>	<i>(5 of Form 3CEA)</i>	
	<b>b</b>	<b>Net worth of the under taking or division</b>	<b>2b</b>	<i>(6(e) of Form 3CEA)</i>	
	<b>c</b>	<b>Balance (2a – 2b)</b>	<b>2c</b>		
	<b>d</b>	<b>Deduction u/s 54EC/54F</b> <i>(Specify details in item D below)</i>	<b>2d</b>		
	<b>e</b>	<b>Long term capital gains from slump sale (2c-2d)</b>			<b>B2e</b>
<b>3</b>	<b>From sale of bonds or debenture (other than capital indexed bonds issued by Government)</b>				
	<b>a</b>	<b>Full value of consideration</b>	<b>3a</b>		
	<b>b</b>	<b>Deductions under section 48</b>			
		<b>i</b>	<b>Cost of acquisition without indexation</b>	<b>bi</b>	
		<b>ii</b>	<b>Cost of improvement without indexation</b>	<b>bii</b>	
		<b>iii</b>	<b>Expenditure wholly and exclusively in connection with transfer</b>	<b>biii</b>	
		<b>iv</b>	<b>Total (bi + bii +biii)</b>	<b>biv</b>	
	<b>c</b>	<b>Balance (3a – biv)</b>		<b>3c</b>	
	<b>d</b>	<b>Deduction under sections 54EC/54F</b> <i>(Specify details in item D below)</i>		<b>3d</b>	
	<b>e</b>	<b>LTCG on bonds or debenture (3c – 3d)</b>			<b>B3e</b>
<b>4</b>	<b>From sale of, (i) listed securities (other than a unit) or zero coupon bonds where proviso under section 112(1) is applicable or unit of a Mutual Fund transferred on or before 10-07-2014 (taxable @ 10% without indexation benefit), (ii) GDR of an Indian company referred in sec. 115ACA</b>				
	<b>a</b>	<b>Full value of consideration</b>	<b>4a</b>		
	<b>b</b>	<b>Deductions under section 48</b>			
		<b>i</b>	<b>Cost of acquisition without indexation</b>	<b>bi</b>	
		<b>ii</b>	<b>Cost of improvement without indexation</b>	<b>bii</b>	
		<b>iii</b>	<b>Expenditure wholly and exclusively in connection with transfer</b>	<b>biii</b>	
		<b>iv</b>	<b>Total (bi + bii +biii)</b>	<b>biv</b>	
	<b>c</b>	<b>Balance (4a – biv)</b>		<b>4c</b>	
	<b>d</b>	<b>Deduction under sections 54EC/54F</b> <i>(Specify details in item D below)</i>		<b>4d</b>	
	<b>e</b>	<b>Long-term Capital Gains on assets at B4 above (4c – 4d)</b>			<b>B4e</b>
<b>5</b>	<b>For NON-RESIDENTS- from sale of shares or debenture of Indian company (to be computed with foreign exchange adjustment under first proviso to section 48)</b>				
	<b>a</b>	<b>LTCG computed without indexation benefit</b>	<b>5a</b>		
	<b>b</b>	<b>Deduction under sections 54EC/54F</b> <i>(Specify details in item D below)</i>	<b>5b</b>		
	<b>c</b>	<b>LTCG on share or debenture (5a-5b)</b>			<b>B5c</b>
<b>6</b>	<b>For NON-RESIDENTS- from sale of, (i) unlisted securities as per sec. 112(1)(c), (ii) bonds or GDR as referred in sec. 115AC, (iii) securities by FII as referred to in sec. 115AD</b>				
	<b>a</b>	<b>Full value of consideration</b>	<b>6a</b>		
	<b>b</b>	<b>Deductions under section 48</b>			
		<b>i</b>	<b>Cost of acquisition without indexation</b>	<b>bi</b>	
		<b>ii</b>	<b>Cost of improvement without indexation</b>	<b>bii</b>	
		<b>iii</b>	<b>Expenditure wholly and exclusively in connection with transfer</b>	<b>biii</b>	
		<b>iv</b>	<b>Total (bi + bii +biii)</b>	<b>biv</b>	
	<b>c</b>	<b>Balance (6a – biv)</b>		<b>6c</b>	
	<b>d</b>	<b>Deduction under sections 54EC/54F</b> <i>(Specify details in item D below)</i>		<b>6d</b>	
	<b>e</b>	<b>Long-term Capital Gains on assets at 6 above in case of NON-REESIDENT (6c – 6d)</b>			<b>B6e</b>
<b>7</b>	<b>From sale of foreign exchange asset by NON-RESIDENT INDIAN (If opted under chapter XII-A)</b>				
	<b>a</b>	<b>LTCG on sale of specified asset (computed without indexation)</b>	<b>7a</b>		
	<b>b</b>	<b>Less deduction under section 115F</b> <i>(Specify details in item D below)</i>	<b>7b</b>		
	<b>c</b>	<b>Balance LTCG on sale of specified asset (7a – 7b)</b>			<b>B7c</b>
	<b>d</b>	<b>LTCG on sale of asset, other than specified asset (computed without indexation)</b>	<b>7d</b>		
	<b>e</b>	<b>Less deduction under section 115F</b> <i>(Specify details in item D below)</i>	<b>7e</b>		
	<b>f</b>	<b>Balance LTCG on sale of asset, other than specified asset (7d – 7e)</b>			<b>B7f</b>
<b>8</b>	<b>From sale of assets where B1 to B7 above are not applicable</b>				

	a	Full value of consideration				8a				
	b	Deductions under section 48								
		i	Cost of acquisition with indexation				bi			
		ii	Cost of improvement with indexation				bii			
		iii	Expenditure wholly and exclusively in connection with transfer				biii			
		iv	Total (bi + bii + biii)				biv			
	c	Balance (8a – biv)				8c				
d	Deduction under section 54D/54EC/54F/54G/54GA (Specify details in item D)				8d					
e	Long-term Capital Gains on assets at B8 above (8c-8d)					B8e				
9	Amount deemed to be long-term capital gains									
a	Whether any amount of unutilized capital gain on asset transferred during the previous year shown below was deposited in the Capital Gains Accounts Scheme within due date for that year? <input type="checkbox"/> Yes <input type="checkbox"/> No <input type="checkbox"/> Not applicable. If yes, then provide the details below									
	Sl.	Previous year in which asset transferred	Section under which deduction claimed in that year	New asset acquired/constructed		Amount not used for new asset or remained unutilized in Capital gains account (X)				
				Year in which asset acquired/constructed	Amount utilised out of Capital Gains account					
	i	2011-12	54/54D/54F/54G/54GA							
ii	2012-13	54B								
b	Amount deemed to be long-term capital gains, other than at 'a'									
Total amount deemed to be long-term capital gains (Xi + Xii + b)						B9				
10	FOR NON-RESIDENTS- LTCG included in items B1 to B8 but not chargeable to tax in India as per DTAA									
	Sl.	Country name, code	Article of DTAA	Whether Tax Residency Certificate obtained?	Item B1 to B8 above in which included	Amount of LTCG				
	I				B1e/B2e/B3e/ B4e/ B5c/B6e/B7c/B7f/B8e/B9					
	II				B1e/B2e/B3e/ B4e/ B5c/B6e/B7c/B7f/B8e/B9					
	III	Total amount of LTCG not chargeable to tax as per DTAA					B10			
11	Total long term capital gain chargeable under I.T. Act [B1e +B2e+ B3e +B4e + B5c + B6e + B7c + B7f + B8e+ B9-B10] (In case of loss take the figure to 9xi of schedule CFL)						B11			
C	Income chargeable under the head "CAPITAL GAINS" (A10 + B11) (take B11 as nil, if loss)						C			
D	Information about deduction claimed									
1	In case of deduction u/s 54/54B/54D/54EC/54F/54G/54GA/115F give following details									
	a	Section under which deduction claimed				1a	amount of deduction			
		i	Cost of new asset				ai			
		ii	Date of its acquisition/construction				a ii	dd/mm/yyyy		
		iii	Amount deposited in Capital Gains Accounts Scheme before due date				a iii			
	b	Section under which deduction claimed				1b	amount of deduction			
		i	Cost of new asset				bi			
		ii	Date of its acquisition/construction				b ii	dd/mm/yyyy		
		iii	Amount deposited in Capital Gains Accounts Scheme before due date				b iii			
	c	Total deduction claimed (1a + 1b)				1c				
	2	In case of deduction u/s 54GB, furnish PAN of the company								
E	Set-off of current year capital losses with current year capital gains (excluding amounts included in A9 & B10 which is chargeable under DTAA)									
	Sl.	Type of Capital Gain	Gain of current year (Fill this column only if computed figure is positive)	Short term capital loss set off			Long term capital loss set off		Current year's capital gains remaining after set off (7= 1-2-3-4-5-6)	
				15%	30%	applicable rate	10%	20%		
				1	2	3	4	5	6	7
	i	Loss to be set off (Fill this row if figure computed is negative) →		(A3e+A4a)	A5e	(A1e+A2c+A4b+A6f +A7+A8)	(B4e+ B6e+B7c)	(B1e+B2e+B3e + B5c+ B7f+B8e+B9)		
	ii	Short term capital gain	15%	(A3e+A4a)						
	iii		30%	A5e						
	iv		applicable rate	(A1e+A2c+A4b+ A6f +A7+A8)						
v	Long term capital gain	10%	(B4e+ + B6e+B7c)							
vi		20%	(B1e+B2e+B3e+ B5c+ B7f+B8e+B9)							

vii	Total loss set off (ii + iii + iv + v + vi)					
viii	Loss remaining after set off (i – vii)					
<b>F Information about accrual/receipt of capital gain</b>						
	Type of Capital gain / Date	Upto 15/9 (i)	16/9 to 15/12 (ii)	16/12 to 15/3 (iii)	16/3 to 31/3 (iv)	
1	Short-term capital gains taxable at the rate of 15% <i>Enter value from item 5vi of schedule BFLA, if any.</i>					
2	Short-term capital gains taxable at the rate of 30% <i>Enter value from item 5vii of schedule BFLA, if any.</i>					
3	Short-term capital gains taxable at applicable rates <i>Enter value from item 5viii of schedule BFLA, if any.</i>					
4	Long- term capital gains taxable at the rate of 10% <i>Enter value from item 5ix of schedule BFLA, if any.</i>					
5	Long- term capital gains taxable at the rate of 20% <i>Enter value from item 5x of schedule BFLA, if any.</i>					
<b>NOTE ►</b> Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head						

**Schedule OS** Income from other sources

<b>OTHER SOURCES</b>	<b>1 Income</b>								
	a	Dividends, Gross					1a		
	b	Interest, Gross					1b		
	c	Rental income from machinery, plants, buildings, etc., Gross					1c		
	d	Others, Gross (excluding income from owning race horses) <i>Mention the source</i>							
		i	Income by way of winnings from lotteries, crossword puzzles etc.				1di		
		ii					1dii		
		iii					1diii		
		iv	Total (1di + 1dii+ 1diii)				1div		
	e	Total (1a + 1b + 1c + 1div)					1e		
	f	Income included in '1e' chargeable to tax at special rate (to be taken to schedule SI)							
		i	Income by way of winnings from lotteries, crossword puzzles, races, games, gambling, betting etc (u/s 115BB)				1fi		
		ii	Any other income chargeable to tax at the rate specified under chapter XII/XII-A				1fii		
		iii	FOR NON-RESIDENTS- Income chargeable to be taxed under DTAA						
			Sl.	Country name, code	Article of DTAA	Rate of tax under DTAA	Whether TRC obtained?	Corresponding section of the Act which prescribes rate	Amount of income
			I						
			II						
			III	Total amount of income chargeable to tax under DTAA				1fiii	
		iv	Income included in '1e' chargeable to tax at special rate (1fi +1fii+1fiii)				1fiv		
	g	Gross amount chargeable to tax at normal applicable rates (1e-1fiv)					1g		
h	Deductions under section 57 (other than those relating to income under 1fi, 1fii & 1fiii for non-residents)								
	i	Expenses / Deductions			hi				
	ii	Depreciation			hii				
	iii	Total			hiii				
	i	Income from other sources (other than from owning race horses and amount chargeable to tax at special rate) (1g – hiii) (If negative take the figure to 4i of schedule CYLA)				1i			
2	Income from other sources (other than from owning and maintaining race horses) (1fiv + 1i) (enter 1i as nil if negative)					2			
3	Income from the activity of owning race horses								
	a	Receipts			3a				
	b	Deductions under section 57 in relation to (3)			3b				
	c	Balance (3a – 3b) (if negative take the figure to 10xi of Schedule CFL)			3c				
4	Income under the head "Income from other sources" (2 + 3c) (take 3c as nil if negative)					4			
<b>NOTE ►</b> Please include the income of the specified persons referred to in Schedule SPI while computing the income under this head.									

**Schedule CYLA** Details of Income after set-off of current years losses

Sl.No	Head/ Source of Income	Income of current year (Fill this column only if income is zero or positive)	House property loss of the current year set off	Business Loss (other than speculation loss or specified business loss) of the current year set off	Other sources loss (other than loss from owning race horses) of the current year set off	Current year's Income remaining after set off
		1	2	3	4	5=1-2-3-4
i	Loss to be set off ->		(3c of Schedule – HP)	(2v of item E of Schedule BP)	(1i of Schedule-OS)	
ii	Salaries	(7 of Schedule S)				
iii	House property	(3c of Schedule HP)				
iv	Income from Business (excluding speculation profit and income from specified business) or profession	(A36 of Schedule BP)				
v	Speculative Income	(3ii of item E of schedule BP)				
vi	Specified Business Income	(3iii of item E of schedule BP)				
vii	Short-term capital gain taxable @ 15%	(7ii of item E of schedule CG)				
viii	Short-term capital gain taxable @ 30%	(7iii of item E of schedule CG)				
ix	Short-term capital gain taxable at applicable rates	(7iv of item E of schedule CG)				
x	Long term capital gain taxable @ 10%	(7v of item E of schedule CG)				
xi	Long term capital gain taxable @ 20%	(7vi of item E of schedule CG)				
xii	Other sources (excluding profit from owning race horses and amount chargeable to special rate of tax)	(1i of schedule OS)				
xiii	Profit from owning and maintaining race horses	(3c of schedule OS)				
xiv	Total loss set off					
xv	Loss remaining after set-off (i - xiv)					

**Schedule BFLA** Details of Income after Set off of Brought Forward Losses of earlier years

Sl. No.	Head/ Source of Income	Income after set off, if any, of current year's losses as per 5 of Schedule CYLA)	Brought forward loss set off	Brought forward depreciation set off	Brought forward allowance under section 35(4) set off	Current year's income remaining after set off
		1	2	3	4	5
i	Salaries	(5ii of schedule CYLA)				
ii	House property	(5iii of schedule CYLA)	(B/f house property loss)			
iii	Business (excluding speculation income and income from specified business)	(5iv of schedule CYLA)	(B/f business loss, other than speculation or specified business loss)			
iv	Speculation Income	(5v of schedule CYLA)	(B/f normal business or speculation loss)			
v	Specified Business Income	(5vi of schedule CYLA)	(B/f normal business or specified business loss)			
vi	Short-term capital gain taxable @ 15%	(5vii of schedule CYLA)	(B/f short-term capital loss)			
vii	Short-term capital gain taxable @ 30%	(5viii of schedule CYLA)	(B/f short-term capital loss)			
viii	Short-term capital gain taxable at applicable rates	(5ix of schedule CYLA)	(B/f short-term capital loss)			
ix	Long-term capital gain taxable @ 10%	(5x of schedule CYLA)	(B/f short-term or long- term capital loss)			
x	Long term capital gain taxable @ 20%	(5xi of schedule CYLA)	(B/f short-term or long- term capital loss)			
xi	Other sources income (excluding profit from owning and maintaining race horses and amount chargeable to special rate of tax)	(5xii of schedule CYLA)				
xii	Profit from owning and maintaining race horses	(5xiii of schedule CYLA)	(B/f loss from horse races)			
xiii	Total of brought forward loss set off (ii2 + iii2 + iv2 + v2+vi2+ vii2+viii2+ix2+x2+xii2)					
xiv	Current year's income remaining after set off Total (i5 + ii5 + iii5 + iv5+v5 + vi5 + vii5 + viii5 + ix5 + x5 + xi5 +xii5)					

**Schedule CFL** Details of Losses to be carried forward to future years

CARRY FORWARD OF LOSS	Sl. No.	Assessment Year	Date of Filing (DD/MM/YYYY)	House property loss	Loss from business other than loss from speculative business and specified business	Loss from speculative business	Loss from specified business	Short-term capital loss	Long-term Capital loss	Loss from owning and maintaining race horses	
	1	2	3	4	5	6	7	8	9	10	
	i	2007-08									
	ii	2008-09									
	iii	2009-10									
	iv	2010-11									
	v	2011-12									
	vi	2012-13									
	vii	2013-14									
	viii	2014-15									
ix	Total of earlier year losses b/f										
x	Adjustment of above losses in Schedule BFLA			(2ii of schedule BFLA)	(2iii of schedule BFLA)	(2iv of schedule BFLA)	(2v of schedule BFLA)			(2xii of schedule BFLA)	
xi	2015-16 (Current year losses)			(2xv of schedule CYLA)	(3xv of schedule CYLA)	(B40 of schedule BP, if -ve)	(C46 of schedule BP, if -ve)	(2viii+3viii+4viii) of item E of schedule CG)	((5viii+6viii) of item E of schedule CG)	(3c of schedule OS, if -ve)	
xii	Total loss Carried forward to future years										

**Schedule UD** Unabsorbed depreciation and allowance under section 35(4)

SI No	Assessment Year	Depreciation			Allowance under section 35(4)		
		Amount of brought forward unabsorbed depreciation	Amount of depreciation set-off against the current year income	Balance carried forward to the next year	Amount of brought forward unabsorbed allowance	Amount of allowance set-off against the current year income	Balance Carried forward to the next year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
i	Current Assessment Year						
ii							
iii							
iv							
v	Total		(3xiii of BFLA)			(4xiii of BFLA)	

**Schedule 10A** Deduction under section 10A

DEDUCTION U/S 10A	Deduction in respect of units located in Special Economic Zone					
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce		Sl	Amount of deduction
	a	Undertaking No.1			a	(item 17 of Annexure A of Form 56F for Undertaking 1)
	b	Undertaking No.2			b	(item 17 of Annexure A of Form 56F for Undertaking 2)
	c	Total deduction under section 10A (a+b)				

**Schedule 10AA** Deduction under section 10AA

DEDUCTION U/S 10AA	Deductions in respect of units located in Special Economic Zone					
	Sl	Undertaking	Assessment year in which unit begins to manufacture/produce/provide services		Sl	Amount of deduction
	a	Undertaking No.1			a	(item 17 of Annexure A of Form 56F for Undertaking 1)
	b	Undertaking No.2			b	(item 17 of Annexure A of Form 56F for Undertaking 2)
	c	Total deduction under section 10AA (a + b)				



**Schedule 80G** Details of donations entitled for deduction under section 80G

DETAILS OF DONATIONS	<b>A Donations entitled for 100% deduction without qualifying limit</b>				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii Total				
	<b>B Donations entitled for 50% deduction without qualifying limit</b>				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii Total				
	<b>C Donations entitled for 100% deduction subject to qualifying limit</b>				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii Total				
	<b>D Donations entitled for 50% deduction subject to qualifying limit</b>				
	Name and address of donee		PAN of Donee	Amount of donation	Eligible Amount of donation
	i				
	ii				
	iii Total				
<b>E Total eligible amount of donations (Aiii + Biii + Ciii + Diii)</b>					

**Schedule 80-IA** Deductions under section 80-IA

	a	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(ii) [Telecommunication services]	a1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
			a2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	b	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iii) [Industrial park and SEZs]	b1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
			b2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	c	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(iv) [Power]	c1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
			c2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	d	Deduction in respect of profits of an undertaking referred to in section 80-IA(4)(v) [Revival of power generating plant] and deduction in respect of profits of an undertaking referred to in section 80-IA(4)(vi) [Cross-country natural gas distribution network]	d1	Undertaking no. 1	(item 30 of Form 10CCB of the undertaking)	
			d2	Undertaking no. 2	(item 30 of Form 10CCB of the undertaking)	
	e	Total deductions under section 80-IA (a1 + a2 + b1 + b2 + c1 + c2+ d1 + d2)				e

**Schedule 80-IB** Deductions under section 80-IB

	a	Deduction in respect of industrial undertaking located in Jammu & Kashmir [Section 80-IB(4)]	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	b	Deduction in respect of industrial undertaking located in industrially backward states specified in Eighth Schedule [Section 80-IB(4)]	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	c	Deduction in respect of industrial undertaking located in industrially backward districts [Section 80-IB(5)]	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			c2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	d	Deduction in the case of multiplex theatre [Section 80-	d1	Undertaking no. 1	(10(v) of Form 10CCBA of the undertaking)

	IB(7A)]	d2	Undertaking no. 2	(10(v) of Form 10CCBA of the undertaking)
e	Deduction in the case of convention centre [Section 80-IB(7B)]	e1	Undertaking no. 1	(10(v) of Form 10CCBB of the undertaking)
		e2	Undertaking no. 2	(10(v) of Form 10CCBB of the undertaking)
f	Deduction in the case of undertaking which begins commercial production or refining of mineral oil [Section 80-IB(9)]	f1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		f2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
g	Deduction in the case of an undertaking developing and building housing projects [Section 80-IB(10)]	g1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		g2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
h	Deduction in the case of an undertaking operating a cold chain facility [Section 80-IB(11)]	h1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		h2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
i	Deduction in the case of an undertaking engaged in processing, preservation and packaging of fruits, vegetables, meat, meat products, poultry, marine or dairy products [Section 80-IB(11A)]	i1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		i2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
j	Deduction in the case of an undertaking engaged in integrated business of handling, storage and transportation of food grains [Section 80-IB(11A)]	j1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
		j2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
k	Deduction in the case of an undertaking engaged in operating and maintaining a rural hospital [Section 80-IB(11B)]	k1	Undertaking no. 1	(11(v) of Form 10CCBC)
		k2	Undertaking no. 2	(11(v) of Form 10CCBC)
l	Deduction in the case of an undertaking engaged in operating and maintaining a hospital in any area, other than excluded area [Section 80-IB(11C)]	l1	Undertaking no. 1	(11(d) of Form 10CCBD)
		l2	Undertaking no. 2	(11(d) of Form 10CCBD)
m	Total deduction under section 80-IB (Total of a1 to l2)			

**Schedule 80-IC or 80-IE Deductions under section 80-IC or 80-IE**

DEDUCTION U/S 80-IC	a	Deduction in respect of undertaking located in Sikkim	a1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			a2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	b	Deduction in respect of undertaking located in Himachal Pradesh	b1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			b2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	c	Deduction in respect of undertaking located in Uttarakhand	c1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			c1	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	d	Deduction in respect of undertaking located in North-East			
	da	Assam	da1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			da2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	db	Arunachal Pradesh	db1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			db2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dc	Manipur	dc1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			dc2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dd	Mizoram	dd1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			dd2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	de	Meghalaya	de1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			de2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	df	Nagaland	df1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
			df2	Undertaking no. 2	(30 of Form 10CCB of the undertaking)
	dg	Tripura	dg1	Undertaking no. 1	(30 of Form 10CCB of the undertaking)
dg2			Undertaking no. 2	(30 of Form 10CCB of the undertaking)	
dh	Total deduction for undertakings located in North-east (total of da1 to dg2)			dh	
e	Total deduction under section 80-IC or 80-IE (a + d + c + dh)			e	

**Schedule VI-A Deductions under Chapter VI-A**

TOTAL DEDUC	1	Part B- Deduction in respect of certain payments		
	a	80C	b	80CCC

c	80CCD(1) (assessees)		d	80CCD(2) (employers contribution)		
e	80CCG		f	80D		
g	80DD		h	80DDB		
i	80E		j	80EE		
k	80G		l	80GG		
m	80GGC					
Total Deduction under Part B (total of a to m)						1
2	Part C- Deduction in respect of certain incomes					
n	80-IA	(e of Schedule 80-IA)	o	80-IAB		
p	80-IB	(m of Schedule 80-IB)	q	80-IC/ 80-IE	(e of Schedule 80-IC/ 80-IE)	
r	80-ID	(item 10(e) of Form 10CCBBA)	s	80JJA		
t	80QQB		u	80RRB		
Total Deduction under Part C (total of n to u)						2
3	Part CA and D- Deduction in respect of other incomes/other deduction					
v	80TTA		w	80U		
Total Deduction under Part CA and D (total of v to w)						3
4	Total deductions under Chapter VI-A (1 + 2 + 3)					4

**Schedule AMT** Computation of Alternate Minimum Tax payable under section 115JC

1	Total Income as per item 14 of PART-B-TI					1
2	Adjustment as per section 115JC(2)					
a	Deduction claimed under any section included in Chapter VI-A under the heading "C.—Deductions in respect of certain incomes"			2a		
b	Deduction claimed u/s 10AA			2b		
c	Deduction claimed u/s 35AD as reduced by the amount of depreciation on assets on which such deduction is claimed			2c		
d	Total Adjustment (2a+ 2b+ 2c)			2d		
3	Adjusted Total Income under section 115JC(1) (1+2d)					3
4	Tax payable under section 115JC [18.5% of (3)] (if 3 is greater than Rs. 20 lakhs)					4

**Schedule AMTC** Computation of tax credit under section 115JD

1	Tax under section 115JC in assessment year 2015-16 (1d of Part-B-TTI)					1
2	Tax under other provisions of the Act in assessment year 2015-16 (2i of Part-B-TTI)					2
3	Amount of tax against which credit is available [enter (2 – 1) if 2 is greater than 1, otherwise enter 0]					3
4	Utilisation of AMT credit Available (Sum of AMT credit utilized during the current year is subject to maximum of amount mentioned in 3 above and cannot exceed the sum of AMT Credit Brought Forward)					
S. No.	Assessment Year (A)	AMT Credit			AMT Credit Utilised during the Current Assessment Year (C)	Balance AMT Credit Carried Forward (D)= (B3) –(C)
		Gross (B1)	Set-off in earlier assessment years (B2)	Balance brought forward to the current assessment year (B3) = (B1) – (B2)		
i	2013-14					
ii	2014-15					
iii	Current AY (enter 1 -2, if 1>2 else enter 0)					

	iv	Total					
5	Amount of tax credit under section 115JD utilised during the year [total of item no 4 (C)]					5	
6	Amount of AMT liability available for credit in subsequent assessment years [total of 4 (D)]					6	

**Schedule SPI** Income of specified persons (spouse, minor child etc) includable in income of the assessee (income of the minor child, in excess of Rs. 1,500 per child, to be included)

SI No	Name of person	PAN of person (optional)	Relationship	Nature of Income	Amount (Rs)
1					
2					
3					

**Schedule SI** Income chargeable to tax at special rates (please see instructions No. 7 for rate of tax)

SI No	Section	<input type="checkbox"/>	Special rate (%)	Income	
				(i)	Tax thereon (ii)
1	111A (STCG on shares units on which where STT paid)	<input type="checkbox"/>	15	(5vi of schedule BFLA)	
2	115AD (STCG for FIIs on securities where STT not paid)	<input type="checkbox"/>	30	(5vii of schedule BFLA)	
3	112 proviso (LTCG on listed securities/ units without indexation)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
4	112(1)(c)(iii) (LTCG for non-resident on unlisted securities)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
5	115AC (LTCG for non-resident on bonds/GDR)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
6	115ACA (LTCG for an employee of specified company on GDR)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
7	115AD (LTCG for FIIs on securities)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
8	115E (LTCG for non-resident indian on specified asset)	<input type="checkbox"/>	10	(part of 5ix of schedule BFLA)	
9	112 (LTCG on others)	<input type="checkbox"/>	20	(5x of schedule BFLA)	
10	115BB (Winnings from lotteries, puzzles, races, games etc.)	<input type="checkbox"/>	30	(1fi of schedule OS)	
11	115AC (Income of a non-resident from bonds or GDR purchased in foreign currency)	<input type="checkbox"/>	10	(part of 1fii of schedule OS)	
12	115A(b) (Income of a non-resident from Royalty)	<input type="checkbox"/>	25	(part of 1fii of schedule OS)	
13	Chargeable under DTAA rate	<input type="checkbox"/>		(part of 1fiii of schedule OS)	
<b>Total</b>					

**Schedule IF** Information regarding partnership firms in which you are partner

Detail of firms in which you are partner						
FIRMS IN WHICH PARTNERED	Name of the Firm	PAN of the firm	Whether the firm is liable for audit? (Y/N)	Percentage Share in the profit of the firm	Capital balance on 31 <sup>st</sup> March in the firm	
					i	ii
1						
2						
3						
6	<b>Total</b>					

**Schedule EI** Details of Exempt Income (Income not to be included in Total Income)

1	Interest income	1	
2	Dividend income	2	
3	Long-term capital gains from transactions on which Securities Transaction Tax is paid	3	
4	Gross Agricultural receipts (other than income to be excluded under rule 7A, 7B or 8 of I.T. Rules)	i	
	i Expenditure incurred on agriculture	ii	
	ii Unabsorbed agricultural loss of previous eight assessment years	iii	
	iii Net Agricultural income for the year (i – ii – iii) (enter nil if loss)	4	
5	Share in the income of firm/AOP/BOI etc.	5	
6	Others, including exempt income of minor child	6	
7	<b>Total (1+2+3+4+5+6)</b>	7	

**Schedule FSI** Details of Income from outside India and tax relief

Sl.	Country Code	Taxpayer Identification Number	Sl.	Head of income	Income from outside India (included in PART B-TI)	Tax paid outside India	Tax payable on such income under normal provisions in India	Tax relief available in India (e)= (c) or (d) whichever is lower	Relevant article of DTAA if relief claimed u/s 90 or 90A
				(a)	(b)	(c)	(d)	(e)	(f)
1			i	House Property					
			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
			Total						
2			i	House Property					
			ii	Business or Profession					
			iii	Capital Gains					
			iv	Other sources					
			Total						

**NOTE** ▶ Please refer to the instructions for filling out this schedule.

**Schedule TR** Summary of tax relief claimed for taxes paid outside India

1 Details of Tax relief claimed					
Country Code	Taxpayer Identification Number	Total taxes paid outside India (total of (c) of Schedule FSI in respect of each country)	Total tax relief available (total of (e) of Schedule FSI in respect of each country)	Section under which relief claimed (specify 90, 90A or 91)	
(a)	(b)	(c)	(d)	(e)	
Total					
2	Total Tax relief available in respect of country where DTAA is applicable (section 90/90A) (Part of total of 1(d))			2	
3	Total Tax relief available in respect of country where DTAA is not applicable (section 91) (Part of total of 1(d))			3	
4	Whether any tax paid outside India, on which tax relief was allowed in India, has been refunded/credited by the foreign tax authority during the year? If yes, provide the details below			4	Yes/No
a	Amount of tax refunded		b	Assessment year in which tax relief allowed in India	

**NOTE** ▶ Please refer to the instructions for filling out this schedule.

**Schedule FA** Details of Foreign Assets and Income from any source outside India

A Details of Foreign Bank Accounts held (including any beneficial interest) at any time during the previous year											
Sl No	Country Name and Code	Name and Address of the Bank	Account holder name	Status- Owner/ Beneficial owner/ Beneficiary	Account Number	Account opening date	Peak Balance During the Year (in rupees)	Interest accrued in the account	Interest taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
B Details of Financial Interest in any Entity held (including any beneficial interest) at any time during the previous year											
Sl No	Country Name and code	Nature of entity	Name and Address of the Entity	Nature of Interest- Direct/ Beneficial owner/ Beneficiary	Date since held	Total Investment (at cost) (in rupees)	Income accrued from such Interest	Nature of Income	Income taxable and offered in this return		
									Amount	Schedule where offered	Item number of schedule

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
<b>C Details of Immovable Property held (including any beneficial interest) at any time during the previous year</b>											
Sl No	Country Name and code	Address of the Property	Ownership-Direct/Beneficial owner/Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the property	Nature of Income	Income taxable and offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
<b>D Details of any other Capital Asset held (including any beneficial interest) at any time during the previous year</b>											
Sl No	Country Name and code	Nature of Asset	Ownership-Direct/Beneficial owner/Beneficiary	Date of acquisition	Total Investment (at cost) (in rupees)	Income derived from the asset	Nature of Income	Income taxable and offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
<b>E Details of account(s) in which you have signing authority held (including any beneficial interest) at any time during the previous year and which has not been included in A to D above.</b>											
Sl No	Name of the Institution in which the account is held	Address of the Institution	Name of the account holder	Account Number	Peak Balance/Investment during the year (in rupees)	Whether income accrued is taxable in your hands?	If (7) is yes, Income accrued in the account	If (7) is yes, Income offered in this return			
								Amount	Schedule where offered	Item number of schedule	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	
(i)											
(ii)											
<b>F Details of trusts, created under the laws of a country outside India, in which you are a trustee, beneficiary or settlor</b>											
Sl No	Country Name and code	Name and address of the trust	Name and address of trustees	Name and address of Settlor	Name and address of Beneficiaries	Date since position held	Whether income derived is taxable in your hands?	If (8) is yes, Income derived from the trust	If (8) is yes, Income offered in this return		
									Amount	Schedule where offered	Item number of schedule
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
(i)											
(ii)											
<b>G Details of any other income derived from any source outside India which is not included in,- (i) items A to F above and, (ii) income under the head business or profession</b>											
Sl No	Country Name and code	Name and address of the person from whom derived	Income derived	Nature of income	Whether taxable in your hands?	If (6) is yes, Income offered in this return					
						Amount	Schedule where offered	Item number of schedule			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)			
(i)											
(ii)											

**NOTE** ▶

Please refer to instructions for filling out this schedule. In case of an individual, not being an Indian citizen, who is in India on a business, employment or student visa, an asset acquired during any previous year in which he was non-resident is not mandatory to be reported in this schedule if no income is derived from that asset during the current previous year.

**Schedule 5A**

**Information regarding apportionment of income between spouses governed by Portuguese Civil Code**

Name of the spouse						
PAN of the spouse						
	<b>Heads of Income</b>	<b>Income received under the head</b>	<b>Amount apportioned in the hands of the spouse</b>	<b>Amount of TDS deducted on income at (ii)</b>	<b>TDS apportioned in the hands of spouse</b>	
	(i)	(ii)	(iii)	(iv)	(v)	
1	House Property					
2	Business or profession					

3	Capital gains				
4	Other sources				
5	Total				

**Schedule AL**

**Asset and Liability at the end of the year (other than those included in Part A – BS) (Applicable in a case where total income exceeds Rs. 25 lakh)**

<b>DETAILS OF ASSET AND LIABILITY</b>	<b>A</b>	<b>Particulars of Asset</b>		<b>Amount (Cost) (Rs.)</b>
		<b>1</b>	<b>Immovable Asset</b>	
		<b>a</b>	<b>Land</b>	
		<b>b</b>	<b>Building</b>	
		<b>2</b>	<b>Movable Asset</b>	
		<b>a</b>	<b>Financial Asset</b>	
		<b>i</b>	<b>Bank (including all deposits)</b>	
		<b>ii</b>	<b>Shares and securities</b>	
		<b>iii</b>	<b>Insurance policies</b>	
		<b>iv</b>	<b>Loans and Advances given</b>	
		<b>v</b>	<b>Cash in hand</b>	
		<b>b</b>	<b>Jewellery, bullion etc.</b>	
		<b>c</b>	<b>Archaeological collections, drawings, painting, sculpture or any work of art</b>	
		<b>d</b>	<b>Vehicles, yachts, boats and aircrafts</b>	
		<b>3</b>	<b>Total</b>	
<b>B</b>	<b>Liability in relation to Assets at A</b>			